

O.A. 21/2000

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NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
1. For admission 2. Memo of service of counter not filed w.r.t order No. 6  D 10.1.01	09. <u>11.01.2001</u> Lawyers have abstained from Court work. No time for the day Adjourned to 23.02.2001.  Bench
For Admission  D 22/1/01	<i>S. J. Jom</i> vice-chairman Member (J.)
1. A memo found by the Council to refuse to drop the case copy not served.  18-4-01	10. ORDER DT. 23.2.2001.  Learned counsel for the petitioner wants an adjournment. This is a 2000 matter. In view of this the matter is formally admitted. Let it be listed in its turn. It is made clear that we shall not entertain any application for out of turn hearing at a later stage.  <i>S. J. Jom</i> vice-chairman Member (Judicial)
Bench	11. <u>order dated 19.04.02</u>  Heard the learned counsel for the Applicant and Ms. C. Kasturi, the learned Addl. Standing Counsel for the Respondents.  In the present O.A. the applicant prayed for a direction to respondents to grant him promotion <sup>from</sup> <del>to</del> the rank of Senior Goods Driver to the rank of Passenger Driver. To-day, Ms. C. Kasturi, the learned counsel for the Railways states that the applicant has already been granted promotion to the post of Passenger Driver vide Office Order No. 44/01 dated 21.3.2001, passed by the D.R.M. (P), Sambalpur of

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S.E.Railways. She has also produced a copy of the said Office Order dated 21.2.2001, which is kept on record.

On the face of the fact that the applicant ~~xxx~~ has already been given desired promotion to the rank of Passenger Driver in the scale of Rs.5500-9000/- and has been posted under the LI/Titlagarh and (his headquarters having been fixed at Titlagarh) this O.A. is disposed of.

Copies of this order be made available to the learned counsel of both sides.

*Labanji*  
19.04.2002  
MEMBER (JUDICIAL)

Copies of order  
may be served  
the learned law  
bukhara.

*M*  
26.4.02

*Prabh  
Sect.*